

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. MA 350/388/2016
(OA 350/482/2016)

Date of order : 24.1.2017

LIBRARY

Present : Hon'ble Mr.A.K.Patnaik, Judicial Member
Hon'ble Ms.Jaya Das Gupta, Administrative Member

MRITYNJAY KUMAR SHARMA

S/o Rabindra Nath Sharma
Aged about 30 years, Unemployed,
R/o Gangotri General Store,
Sector -15, Block 'E',
Bhuli Nagar, P.O. - Bhuli,
District - Dhanbad,
Pin - 828104.

...APPLICANT

OA is liable to be discussed.

VERSUS

and for the applicant fairly states

1. Union of India, through
Chairman Railway Board,
Room No. 256A, Rail Bhawan,
Raisana Road,
New Delhi - 110001.
2. The Chairman,
Railway Recruitment Board Siliguri,
DSC Road, Siliguri Town,
P.O. - Siliguri,
Dist. - Darjeeling,
Pin - 734004,
West Bengal.
3. The Public Information Officer
Cum Assistant Secretary,
Railway Recruitment Board Siliguri,
DSC Road, Siliguri Town,
P.O. - Siliguri,
Dist. - Darjeeling,
Pin - 734004,
West Bengal.
4. The Chief Personnel Officer,
N.F.Railway, Maligaon,
Guwahati,
Pin - 711012,
Assam.

...RESPONDENTS.

For the applicant : Mr.B.K.Bose, counsel

For the respondents: Ms.Gargi Roy, counsel

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Mr.A.K.Patnaik, J.M.

Heard Mr.B.K.Bose, Id. Counsel appearing for the applicant and Ms.Gargi Roy, Id. Counsel appearing for the respondents.

2. Id. Counsel for the applicant fairly submitted that though certain persons have been appointed/selected and marks are provided, names and addresses of those persons have not been provided to the applicant so as to implead them as party in this OA.

3. We are convinced by the argument advanced by the Id. Counsel for the applicant that unless the selected/appointed persons are not impleaded as parties, the OA is liable to be dismissed on the ground of non-joinder of parties.

Id. Counsel for the applicant fairly submitted that though he has handed over an application to the PIO for the name and addresses of the persons selected/appointed by the department, the same has been delayed and not yet been provided to him and till date he has not received any communication from the said Appellate Authority. Therefore he prayed before this Tribunal for a direction to the respondents to furnish the names and addresses/details of the persons who have been selected/appointed in the said post. However, under RTI when an appeal has been filed and still pending we lack jurisdiction to entertain such prayer. Accordingly the prayer is dismissed.

5. MA 388/16 therefore stands dismissed for not maintainable before us.

6. OA be listed as and when moved.



(JAYA DAS GUPTA)
MEMBER (A)



(A.K.PATNAIK)
MEMBER (J)

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